



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



No.R-13/1/(2)/2025-NSL-II (E-16802)

Date: 13th August 2025

To,
The Secretary,
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi - 110 001

Subject: Response to the DoT's back-reference dated 03.07.2025 on the TRAI's recommendations on the Terms and Conditions of Network Authorisations to be Granted Under the Telecommunications Act, 2023 - reg.

This is with respect to the DoT's back-reference No. 20-1353/2025-LPA dated 03.07.2025 under Section 11(1) of the TRAI Act, 1997, through which, DoT requested TRAI to provide reconsidered recommendations in respect of some of the recommendations on the Terms and Conditions of Network Authorisations to be Granted Under the Telecommunications Act, 2023, where the Government reached a *prima facie* conclusion that such recommendations may not be accepted or need modifications.

2. While examining the back-reference, the Authority observed that a few recommendations, where the Government had reached a *prima facie* conclusion that such recommendations may not be accepted or need modifications, require further clarity or reasons for not accepting or for modifications suggested. Accordingly, the Authority, through a letter dated 17.07.2025, requested DoT to provide further clarity and provide reasons for not accepting the recommendations or for the modifications suggested. In this regard, through the letter No. 20-1353/2025-LPA dated 23.07.2025, DoT provided its response to the Authority's letter dated 17.07.2025.

3. On examination of the DoT's response dated 23.07.2025, it has been observed that query-wise reply has not furnished by DoT; instead, a generalised consolidated reply has been given. It has also been observed that for certain referred back recommendations, reasons for non-acceptance/ modifications have still not been provided by DoT through the letter dated 23.07.2025.

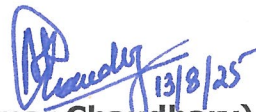
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4. As per the TRAI Act, 1997 (as amended), the examination and response to the back-reference received from DoT is a statutory requirement where the Government comes to a *prima facie* conclusion that a recommendation cannot be accepted or needs modifications. The basis/ reasons for such non-acceptance/ modifications are *sine qua non* for its due re-examination by the Authority. In the absence of adequate information on the basis/ reasons for the non-acceptance/ modifications, the Authority feels constrained in properly discharging its statutory duties under the TRAI Act, 1997 while responding to the back-reference. Therefore, in future, DoT is requested to give the basis/ reasons in adequate details for the proper examination and for providing the reconsidered views of the Authority on the back-reference.

5. Based on an analysis of the views of DoT on the TRAI's recommendations dated 17.02.2025, the Authority has finalized its response to the DoT's back-reference dated 03.07.2025, which is enclosed as **Annexure**.

6. In keeping with the practice, a copy of this letter, along with the response to the DoT's back-reference dated 03.07.2025, is being placed on the TRAI's website (www.trai.gov.in).

Enclosure: As above


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